



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Jul/202223/4

DATED: 04/08/2022

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Jul/202223/4 dated 04/08/2022 of Norms Committee - VI for the year 2022-23 was held on 04/08/2022 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Shaish Kumar, Technical Consultant	DGFT
2	Shri Dineshnarain Mathur, Technical Consultant	DGFT
3	Shri Nand Lal, Technical Consultant	DGFT
4	Shri Naveen Kumar, DDG	MoFPI
5	Shri Krishna Murari, Technical Consultant	MoFPI
6	Shri Pradyumna Sahu, Deputy DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	SINGHANA TRADERS
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00001587AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.09.2022.	

Case No.	2 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	ACG ASSOCIATED CAPSULES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00232312AM22
RA File Number	039404000674 AM21
Licence No and Date	0311000394/null
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 09.03.2022 followed by reminders on 24.03.2022 and 20.05.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 22.09.2022.	

Case No.	3 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00001742AM23
RA File Number	NA

Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.09.2022.	

Case No.	4 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	MANORAMA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00160546AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that M/s 3F Industries, Hyderabad is also used SION E-125 for export/import. The Committee decided to ask the firm and also RA, Hyderabad to furnish last two applications laongwith Appendix 4H submitted by the frm for EODC. The case stands deferred to 22.09.2022.	

Case No.	5 / NC/6/MEET/Jul/202223/4
Case Status	Case Approved
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00001486AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the above mentioned	

application under Para 4.06 of HBP, 2015-20 on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;

S.No.	Export Item		Import Item	
	Item	Quantity	Item	Quantity allowed
1.	Vitamin E Capsules 180 Mg (400 IU)(Soft Gelatin Capsules containing Vitamin E (DL-Alpha Tocopheryl acetat 420 mg, Gelatin 123.93 mg, Glycerine 56.07 mg	1.000 Number	Vitamin E (DL-Alpha tocopheryl acetat)	408.000 Mg
			Gelatin	136.330 Mg
			Glycerine USP/FCC	61.670 Mg
2.	Vitamin B12 3000 Mcg (Soft Gelatin Capsules containing Vitamin B12 (Cyanocobalamin)-3mg, Gelatin 45.36 mg, Glycerine 21.24 mg	1.000 Number	Vitamin B12 (Cyanocobalamin)	3.060 Mg
			Gelatin	49.900 Mg
			Glycerine USP/FCC	23.364 Mg

The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2015-20 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take suitable consequential action accordingly.

Case No.	6 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00001743AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee	

decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 22.09.2022.

Case No.	7 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	KURUWA ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00244174AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that RA, Cochin was requested to furnish information on at what stage the name of the supporting manufacturer i.e., M/s Microtrol Sterlization Services Pvt. Ltd. was added by amending the AA of the firm. Whether it was done prior to commitment of export or at a later stage. Reply of RA, Cochin is awaited. The Committee decided to send a reminder to RA, Cochin to expedite their reply. The case stands deferred to 22.09.2022.	

Case No.	8 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	FRIGORIFICO ALLANA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00001644AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 22.09.2022.

Case No.	9 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	B.L.G INTERNATIONAL HING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00271217AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;	
(a) What are the exported and imported items? Application and attachment are not in sync.	
(b) The process flowchart showing the stages of processing and the justification for the wastage claimed, if any.	
(c) The recipe cum mass balance sheet showing how the bill of materials (both imported and indigenous) changes over processing.	
(d) any other supporting document like CoA, Shipping Bills, etc for facilitating the calculations.	
The case stands deferred to 22.09.2022.	

Case No.	10 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	TAKASAGO INTERNATIONAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	018305000773AM15
RA File Number	042404000195 AM15
Licence No and Date	0410159602/16/10/2014
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 22.09.2022.

Case No.	11 / NC/6/MEET/Jul/202223/4
Case Status	Case Approved
Party Name	KEU INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00001506AM23
RA File Number	NA
Licence No and Date	0510401833/02/03/2017

Norms Committee Decision:

NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the norms fixed on similar case of the firm in M.No.09 dated 30.03.2022 allowing the following inputs,

S.No.	Export Item		Import Item	
	Item	Quantity (in Nos.)	Item	Quantity (in Nos.)
1	COROZO BUTTON 18 L	2255040.000	COROZO BLANKS 18 L	2277590.000
2	COROZO BUTTON 20 L	2239488.000	COROZO BLANKS 20 L	2261883.000
3	COROZO BUTTON 24 L	5059584.000	COROZO BLANKS 24 L	5110180.000
4	COROZO BUTTON 28 L	2537568.000	COROZO BUTTON BLANKS 28 L	2562944.000
5	COROZO BUTTON 32 L	1036800.000	COROZO BUTTON BLANKS 32 L	1047168.000
6	COROZO BUTTON 36 L	248832.000	COROZO BUTTON BLANKS 36 L	251320.000

7	COROZO BUTTON 40 L	259200.000	COROZO BUTTON BLANKS 40 L	261792.000
8	COROZO BUTTON 44 L	124416.000	COROZO BUTTON BLANKS 44 L	125660.000
9	COROZO BUTTON 48 L	254016.000	COROZO BUTTON BLANKS 48 L	256556.000
RA may take suitable consequential action accordingly.				

Case No.	12 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	WESTWEY ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM REVIW00001285AM23
RA File Number	532404000008 AM20
Licence No and Date	5310020111/13/08/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.09.2022.	

Case No.	13 / NC/6/MEET/Jul/202223/4
Case Status	Case Approved
Party Name	KEU INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00001273AM23
RA File Number	NA
Licence No and Date	0510413185/02/01/2020

Norms Committee Decision:

NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the norms fixed on similar case of the firm in M.No.09 dated 30.03.2022 allowing the following inputs;

S.No.	Export Item		Import Item		
	Item	Quantity (in Nos.)	Item		Quantity (in Nos.)
1	COROZO BUTTON 14 L	375030.000	COROZO BLANKS 14 L	BUTTON	378780.000
2	COROZO BUTTON 18 L	1911938.000	COROZO BLANKS 18 L	BUTTON	1931057.000
3	COROZO BUTTON 24 L	4737758.000	COROZO BLANKS 24 L	BUTTON	4785136.000
4	COROZO BUTTON 28 L	1760738.000	COROZO BUTTON BLANKS 28 L		1778345.000
5	COROZO BUTTON 32 L	680400.000	COROZO BUTTON BLANKS 32 L		687204.000
6	COROZO BUTTON 36 L	484380.000	COROZO BUTTON BLANKS 36 L		489224.000

RA may take suitable consequential action accordingly.

Case No.	14 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	SENSIENT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	018305000620AM20
RA File Number	039504000978 AM20
Licence No and Date	0310834001/08/01/2020
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 22.09.2022.

Case No.	15 / NC/6/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	SHAKTI APIFOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00039039AM21
RA File Number	30AA04002493 AM21
Licence No and Date	3011000035/15/12/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.11.2021 followed by reminders on 02.12.2021 and 17.12.2021 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	16 / NC/6/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	SHAKTI APIFOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00039040AM21
RA File Number	30AA04002397 AM21
Licence No and Date	3011000036/15/12/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.11.2021 followed by reminders on 02.12.2021 and 17.12.2021 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.	

RA may take suitable consequential action accordingly.

Case No.	17 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	AROMATRIX FLORA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00072174AM21
RA File Number	05AA04019509 AM21
Licence No and Date	0511000977/28/01/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm and reply of DL are under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.09.2022.	

Case No.	18 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00079611AM21
RA File Number	03AA04022310 AM21
Licence No and Date	0311001513/09/02/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.03.2022 followed by reminders on 22.03.2022 and 06.04.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 22.09.2022.	

Case No.	19 / NC/6/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	ADSO NATURALS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00081203AM21
RA File Number	07AA04007350 AM21
Licence No and Date	0711000479/10/02/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.11.2021 followed by reminders on 02.12.2021 and 17.12.2021 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	20 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	A L PAPER HOUSE LLP
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00087558AM21
RA File Number	13AA04006269 AM21
Licence No and Date	1311000167/19/02/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.02.2022 followed by reminders on 22.02.2022 and 09.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 22.09.2022.	

Case No.	21 / NC/6/MEET/Jul/202223/4
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Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00091951AM21
RA File Number	10AA04003742 AM21
Licence No and Date	1011000100/25/02/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; <i>(a) The percentage composition for both FCP III(bakery pre-mixes) and Lacivl (Bakery premixes) may be provided;</i> <i>(b) The justification for 5% wastage for three imported ingredients (total 15%) may be provided as there is only sieving, blending and packing of the materials is involved;</i> <i>(c) Clarification on whether the input materials /products like (i) Powder Lactic Acid, (ii) Yeast Derivative and (iii) Malt IT are available in India or not? If available in India, what is the need for importing such items from abroad, which is in contravention to “Make In India” initiatives of the Government.</i> <i>(d) The manufacturing process flow chart for LACIVL Bakery Premixes) also be provided;</i> <i>(e) The FSSAI license for the import and manufacture of the aforesaid food related items may be provided.</i> <i>(f) A copy of the record sheet for this advance authorization license may be provided (by DGFT)</i> The case stands deferred to 22.09.2022.	

Case No.	22 / NC/6/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	KAYEMPEE FOODS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00102459AM21
RA File Number	09AA04005406 AM21
Licence No and Date	0911000518/12/03/2021
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm was issued DL on 17.11.2021 followed by reminders on 02.12.2021 and 17.12.2021 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	23 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	A L PAPER HOUSE LLP
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00035256AM22
RA File Number	13AA04001828 AM22
Licence No and Date	1311000320/07/05/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 28.02.2022 followed by reminders on 15.03.2022 and 30.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply.	
The case stands deferred to 22.09.2022.	

Case No.	24 / NC/6/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	SHAKTI APIFOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00101888AM22
RA File Number	30AA04003916 AM22
Licence No and Date	3011000682/28/05/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 17.11.2021 followed by reminders on 02.12.2021 and 17.12.2021 for furnishing information. Despite, repeated	

reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	25 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00132033AM22
RA File Number	10AA04005220 AM22
Licence No and Date	1011000416/06/07/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; <i>(a) The justification for 5% wastage for three imported ingredients (total 15%) may be provided as there is only sieving, blending and packing of the materials is involved;</i> <i>(b) Clarification on whether the input materials /products like (i) Powder Lactic Acid, (ii) Yeast Derivative and (iii) Malt IT are available in India or not? If available in India, what is the need for importing such items from abroad, which is in contravention to “Make In India” initiatives of the Government.</i> <i>(c) The FSSAI license for the import and manufacture of the aforesaid food related items may be provided;</i> <i>(d) A copy of the record sheet for this advance authorization license may be provided .</i> The case stands deferred to 22.09.2022.	

Case No.	26 / NC/6/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022

and Date	
HQ File Number	HQRNORM APPLY 00135462AM22
RA File Number	03AA04045343 AM22
Licence No and Date	0311005249/09/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.11.2021 followed by reminders on 02.12.2021 and 17.12.2021 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	27 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATELIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00145966AM22
RA File Number	10AA04006357 AM22
Licence No and Date	3211001309/23/07/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; <i>(a) The justification for the wastage claimed for the imported ingredients may be provided as there is only sieving, blending and packing of the materials is involved;</i> <i>(b) Clarification on as to whether the input material /products- PALSGAARD SA 6600 are available in India or not? If available in India, what is the need for importing such items from abroad, which is in contravention to “Make In India” initiatives of the Government.</i> <i>(c) The FSSAI license for the import and manufacture of the aforesaid food related items may be provided;</i> <i>(d) A copy of the record sheet for this advance authorization license may be provided .</i> The case stands deferred to 22.09.2022.	

Case No.	28 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	UJJALA EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00181456AM22
RA File Number	05AA04076338 AM22
Licence No and Date	0511004633/10/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 28.02.2022 followed by reminders on 15.03.2022 and 30.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 22.09.2022.	

Case No.	29 / NC/6/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00186599AM22
RA File Number	13AA04016514 AM22
Licence No and Date	1311000579/17/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.11.2021 followed by reminders on 02.12.2021 and 17.12.2021 for furnishing information. Despite, repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	30 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00196624AM22
RA File Number	07AA04034388 AM22
Licence No and Date	0711002019/28/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 09.03.2022 followed by reminders on 24.03.2022 and 20.05.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 22.09.2022.	

Case No.	31 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	MARICO LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00204563AM22
RA File Number	03AA04077006 AM22
Licence No and Date	0311007531/06/10/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of the DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.09.2022.	

Case No.	32 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	PHILLIPS FOODS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00207157AM22

RA File Number	32AA04022506 AM22
Licence No and Date	3211001740/08/10/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., CIFT; "The processor may mention the name of the species of crab which has been imported and the size grade for the pupose of ascertaining the yield". The case stands deferred to 22.09.2022.	

Case No.	33 / NC/6/MEET/Jul/202223/4
Case Status	Case Approved
Party Name	SANDY BAY SEAFOODS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00206597AM22
RA File Number	26AA04004840 AM22
Licence No and Date	2611000246/08/10/2021
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. RA may take suitable consequential action accordingly.	

Case No.	34 / NC/6/MEET/Jul/202223/4
Case Status	Case Rejected
Party Name	HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00239511AM22
RA File Number	02AA04031955 AM22
Licence No and Date	0211001445/02/11/2021
Norms Committee Decision:	

NC considered the case as per agenda and noted that on account of variations in design and type of export product, it is not possible to ascertain the usage & accountability of duty free imported input.

The Committee therefore decided to reject the case with direction to the firm to pay Customs Duty and applicable interest for regularisation of the case.

RA may take suitable consequential action accordingly.

Case No.	35 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	PHILLIPS FOODS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00246355AM22
RA File Number	32AA04026967 AM22
Licence No and Date	3211001903/09/11/2021
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., CIFT;	
"The processor may mention the name of the species of crab which has ben imported and the size grade for the purpose of ascertaining the yield".	
The case stands deferred to 22.09.2022.	

Case No.	36 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	VKS HYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00254332AM22
RA File Number	30AA04022064 AM22
Licence No and Date	3011001383/16/11/2021
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm alongwith the reply of the DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 22.09.2022.

Case No.	37 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00293013AM22
RA File Number	07AX04000094 AM22
Licence No and Date	0711002698/21/12/2021
Norms Committee Decision:	
NC considered the case as per agenda and based on the comments of the Technical Authority, i.e., Tech.1, decided to transfer the case to NC-1 being the subject matter relates to automobile parts.	
The case stands deferred to 22.09.2022.	

Case No.	38 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00301043AM22
RA File Number	10AX04000017 AM22
Licence No and Date	1011000732/29/12/2021
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.2;	
i) Actual % Assay of each export and import item supported by CoA.	
ii) Firm has shown 2.5% wastage in blending. Material Balance for the same may be furnished showing	

both imported and indigenous inputs.

The case stands deferred to 22.09.2022.

Case No.	39 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	AMBA RIVER COKE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00324877AM22
RA File Number	03AX04000737 AM22
Licence No and Date	0311010724/20/01/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.(NL);

1. COA report of both Iron Ore Pellets and Iron Ore Concentrates.
2. Complete calculation for the requirement of Raw materials and consumables (both imported and indigenous items) for the manufacturing export item, giving wastage separately.
3. IEM enclosed with the application, does not show the item of manufacturing, Iron Ore Pellets.
4. In Production /consumption data, only first 6 items have been given, whereas in the application 9 items of import are there.

The case stands deferred to 22.09.2022.

Case No.	40 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	INDIES GLOBAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00330997AM22

RA File Number	33AX04000012 AM22
Licence No and Date	3311000576/25/01/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.06.2022 followed by reminder on 22.06.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 22.09.2022.	

Case No.	41 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	RAMA GUM INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00334376AM22
RA File Number	08AX04000358 AM22
Licence No and Date	0811003922/28/01/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the comments furnished by the firm was referred back to the Technical Authority, i.e., MoFPI for clarification on how the wastage of 1% is generated on use of Guar Seeds for export of Guar Split and Guar Korma. The clarifications from MoFPI is awaited. The Committee decided to send a reminder to MoFPI to expedite the clarification. The case stands deferred to 22.09.2022.	

Case No.	42 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	PHILLIPS FOODS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00342488AM22
RA File Number	32AX04000141 AM22
Licence No and Date	3211002447/03/02/2022
Norms Committee Decision:	

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., CIFT;

"The processor may mention the name of the species of crab which has been imported and the size grade for the purpose ascertaining the yield".

The case stands deferred to 22.09.2022.

Case No.	43 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	TATA INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00345976AM22
RA File Number	03AX04000408 AM22
Licence No and Date	0311011029/07/02/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., CIFT;

" The processor in the application has mentioned that the export product is block frozen Pollock fillets. However, it is not clear from the application about the raw material or the yield from the process. In the flow chart appended from HACCP manual it is mentioned that the raw material is frozen scaled, gutted and HL Fish, but there is no mention of species name. The cumulative wastage during the process is also not mentioned. Needs clarification from the firm on the above aspects" .

The case stands deferred to 22.09.2022.

Case No.	44 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	BRITTO SEA FOODS EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00354905AM22
RA File Number	32AX04000129 AM22
Licence No and Date	0411002632/14/02/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e.,CIFT;

"The processor may mention the name of the species of crab which has been imported and the size grade for the purpose of ascertaining the yield".

The case stands deferred to 22.09.2022.

Case No.	45 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00355976AM22
RA File Number	30AX04000122 AM22
Licence No and Date	3011001783/15/02/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm alongwith reply of the DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 22.09.2022.

Case No.	46 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	BIO-GEN EXTRACTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00362039AM22
RA File Number	07AX04000204 AM22
Licence No and Date	0711003271/21/02/2022

Norms Committee Decision:

NC considered the case as per agenda and based on the comments of the Technical Authority, i.e., Tech.2, decided to transfer the case to CFTRI for examination and furnishing comments.

The case stands deferred to 22.09.2022.

Case No.	47 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	PARAYIL FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00366389AM22
RA File Number	10AX04000062 AM22
Licence No and Date	1011000908/24/02/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., CIFT; "In the application it is mentioned that the species is Herrings (Clupea Harengus) whereas in the Appendix 4E the species mentioned is Indian Oil Sardine (Sardinella Longiceps) from Oman. The firm may clarify regarding the species imported". The case stands deferred to 22.09.2022.	

Case No.	48 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	AASTHA ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00366469AM22
RA File Number	03AX04001224 AM22
Licence No and Date	0311011759/24/02/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of the DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.09.2022.	

Case No.	49 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	ADINATH CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00000302AM23
RA File Number	08AX04000774 AM22
Licence No and Date	0811004730/19/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The firm is being requested to furnish following information; “Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished”. The case stands deferred to 22.09.2022.	

Case No.	50 / NC/6/MEET/Jul/202223/4
Case Status	Case Approved
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00000314AM23
RA File Number	34AX04000007 AM23
Licence No and Date	3411002134/19/04/2022
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. The regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions where applicable should also be complied with. RA may take suitable consequential action accordingly.	

Case No.	51 / NC/6/MEET/Jul/202223/4
Case Status	Case Approved
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00000338AM23
RA File Number	34AX04000008 AM23
Licence No and Date	3411002136/20/04/2022
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. The regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions where applicable should also be complied with. RA may take suitable consequential action accordingly.	

Case No.	52 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	BLUEBERRY AGRO PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00000353AM23
RA File Number	03AX04000241 AM23
Licence No and Date	0311014029/20/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.09.2022.	

Case No.	53 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	VIRAL CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00000566AM23
RA File Number	24AX04000036 AM23
Licence No and Date	2411001574/04/05/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.09.2022.	

Case No.	54 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	VIRAL CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00000567AM23
RA File Number	24AX04000034 AM23
Licence No and Date	2411001575/04/05/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.09.2022.	

Case No.	55 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	VIRAL CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00000569AM23

RA File Number	24AX04000035 AM23
Licence No and Date	2411001576/04/05/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.09.2022.	

Case No.	56 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00000714AM23
RA File Number	30AX04000054 AM23
Licence No and Date	3011002121/11/05/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.09.2022.	

Case No.	57 / NC/6/MEET/Jul/202223/4
Case Status	Case Approved
Party Name	INDO PHYTOCHEM PHARMACEUTICALS
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00000754AM23
RA File Number	05AX04000405 AM23
Licence No and Date	0511012544/13/05/2022
Norms Committee Decision:	

NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of Technical Authority, i.e., Tech.2 allowing the following inputs;

Export items

Yohimbine Hydrochloride	1.000 Kg
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Import Item

Pausinystalia Yohimbe Bark	100.000 Kg
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RA may take suitable consequential action accordingly.

Case No.	58 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	LIV LONG NUTRACEUTICALS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00000835AM23
RA File Number	10AX04000053 AM23
Licence No and Date	1011001110/18/05/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 22.09.2022.	

Case No.	59 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	MARQUE IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00000903AM23
RA File Number	05AX04000522 AM23
Licence No and Date	0511012693/20/05/2022
Norms Committee Decision:	

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech(NL);

1. The composition of export items. Indicating Specification / Dimension of each.
2. Net import content of respective thickness of MDF board in each export item and giving wastage separately.
3. Calculation of requirement of MDF board, giving justification for wastage of 17% in it.

The case stands deferred to 22.09.2022.

Case No.	60 / NC/6/MEET/Jul/202223/4	
Case Status	Case Approved	
Party Name	MARINE HYDROCOLLOIDS	
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022	
HQ File Number	HQRNORM APPLY 00001366AM23	
RA File Number	NA	
Licence No and Date	1011001146/25/05/2022	
Norms Committee Decision:		
NC considered the case as per agenda and based on the decision taken on the similar case of the firm in M.No.18/85 dated 26.12.2019, the Committee decided to fix the norms of the above mentioned AA, allowing the following inputs;		
Export Item		
Agar Agar Strips Food Grade, Agar Agar Powder Food Grade, Bacteriological Grade, Microbiological Grade and Pharma Grade		27234.000 Kg
Import Item		
Agar Agar Strips Commercial Grades		3000.000 Kg
RA may take suitable consequential action accordingly.		

Case No.	61 / NC/6/MEET/Jul/202223/4	
Case Status	Case Deferred	

Party Name	DESIGNCO
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00001025AM23
RA File Number	05AX04000565 AM23
Licence No and Date	0511012784/27/05/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.1; " The firm may furnish justification for 5% wastage claimed on input items at S.No. 1 to 4". The case stands deferred to 22.09.2022.	

Case No.	62 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	EMPIRE TOBACCO COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00001062AM23
RA File Number	03AX04000797 AM23
Licence No and Date	0311015093/30/05/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e.,Tech(NL); i) Specification of Reconstituted Tobacco Wrapper. ii) Net import content in the export item. iii) Indigenous items to use in manufacturing export item. The case stands deferred to 22.09.2022.	

Case No.	63 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	MARQUE IMPEX PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00001076AM23
RA File Number	05AX04000601 AM23
Licence No and Date	0511012869/30/05/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech(NL); i) The composition of export items, indicating specification/dimension of each export item. ii) Net import content of respective thickness of MDF Board in each export item and giving wastage separately. iii) Calculation of requirement of MDF Board, giving justification for wastage of 17% in it. The case stands deferred to 22.09.2022.	

Case No.	64 / NC/6/MEET/Jul/202223/4
Case Status	Case Approved
Party Name	KINGSPAN JINDAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00001092AM23
RA File Number	05AX04000622 AM23
Licence No and Date	0511012915/31/05/2022
Norms Committee Decision: NC considered the case as per agenda and based on the comments of the Technical Authority, i.e., Tech.1, decided to ratify the norms of the AA on “Net to Net basis” with accountability in export product. RA may take suitable consequential action accordingly.	

Case No.	65 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	AAN CLOTHINGS LLP
Meeting Number	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022

and Date	
HQ File Number	HQRNORM APPLY 00001084AM23
RA File Number	05AX04000605 AM23
Licence No and Date	0511012885/31/05/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	66 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	NATURAL REMEDIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00001091AM23
RA File Number	07AX04000217 AM23
Licence No and Date	0711004140/31/05/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.2; i) COA of import item from foreign supplier. ii) COA of export items with % Triterpenic Acid content. iii) Complete process with material balance showing wastage in each step, based on Triterpenic Acid. The case stands deferred to 22.09.2022.	

Case No.	67 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00001141AM23

RA File Number	30AX04000085 AM23
Licence No and Date	3011002207/01/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.09.2022.	

Case No.	68 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	JASMI HOME FURNISHINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00001165AM23
RA File Number	04AX04000198 AM23
Licence No and Date	0411003413/02/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	69 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	FASHION ACCESSORIES
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00001178AM23
RA File Number	05AX04000653 AM23
Licence No and Date	0511012989/03/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The	

Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	70 / NC/6/MEET/Jul/202223/4
Case Status	Case Approved
Party Name	HAVELLS INDIA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00001179AM23
RA File Number	05AX04000610 AM23
Licence No and Date	0511012990/03/06/2022
Norms Committee Decision: NC considered the case as per agenda and based on the comments of the Technical Authority, i.e., Tech.1, decided to ratify the norms of the AA on “Net to Net basis” with accountability in export product. RA may take suitable consequential action accordingly.	

Case No.	71 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00001351AM23
RA File Number	30AX04000109 AM23
Licence No and Date	3011002240/13/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.09.2022.	

Case No.	72 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00001377AM23
RA File Number	05AX04000778 AM23
Licence No and Date	0511013200/14/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.09.2022.	

Case No.	73 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00001378AM23
RA File Number	05AX04000768 AM23
Licence No and Date	0511013201/14/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.09.2022.	

Case No.	74 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred

Party Name	LT FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00001450AM23
RA File Number	05AX04000814 AM23
Licence No and Date	0511013264/17/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.09.2022.	

Case No.	75 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00001510AM23
RA File Number	05AX04000829 AM23
Licence No and Date	0511013319/20/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	76 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00001513AM23
RA File Number	05AX04000847 AM23
Licence No and	0511013320/20/06/2022

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.09.2022.	

Case No.	77 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	LOZEN PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00001565AM23
RA File Number	03AX04001620 AM23
Licence No and Date	0311015732/21/06/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.2; i) Copy of DML/Approved composition of each export item. ii) Master-Batch formula for each export items. iii) COA of import item from foreign supplier. The case stands deferred to 22.09.2022.	

Case No.	78 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00001595AM23
RA File Number	05AX04000815 AM23
Licence No and Date	0511013373/22/06/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 22.09.2022.

Case No.	79 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	SARITA HANDA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00001599AM23
RA File Number	05AX04000627 AM23
Licence No and Date	0511013376/22/06/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	80 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	JASMI HOME FURNISHINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00001608AM23
RA File Number	04AX04000272 AM23
Licence No and Date	0411003502/23/06/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	81 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	AAN CLOTHINGS LLP
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00001623AM23
RA File Number	05AX04000904 AM23
Licence No and Date	0511013414/23/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	82 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	LUBI GEL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00001639AM23
RA File Number	13AX04000088 AM23
Licence No and Date	1311001289/24/06/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.2; i) COA of import items from Foreign Supplier. ii) COA of export items. iii) Quantity and value of By-products like Husk and Protein. iv) Technical Details as per Annexure to Appendix 4E. The case stands deferred to 22.09.2022.	

Case No.	83 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00001717AM23
RA File Number	03AX04001889 AM23
Licence No and Date	0311015949/28/06/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.2; i) Complete composition of both export items showing all ingredients as per approved formula. ii) Net weight of one sachet. iii) Mater-Batch Formula for each export items. iv) COA of import items from Foregin Suppliers. The case stands deferred to 22.09.2022.	

Case No.	84 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	SALVI CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00001734AM23
RA File Number	03AX04001964 AM23
Licence No and Date	0311015962/29/06/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.2; i) Complete technical details as per Annexure to Appendix 4E showing complete and Balanced chemical reactions, mol.weight and % yield on molar basis, etc.	

ii) COA of export items showing all ingredients of export items.

The case stands deferred to 22.09.2022.

Case No.	85 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	KORE INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00001738AM23
RA File Number	08AX04000487 AM23
Licence No and Date	0811005382/29/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that both the export and import items are coriander seeds. The Committee decided to ask the firm to clarify the manufacturing activities involved on production of coriander seeds from import item i.e., coriander seeds. The case stands deferred to 22.09.2022.	

Case No.	86 / NC/6/MEET/Jul/202223/4
Case Status	Case Deferred
Party Name	AABIS DESIGNS
Meeting Number and Date	NC/ 6/ MEET/ Jul/ 202223/ 4 and 04/08/2022
HQ File Number	HQRNORM APPLY 00001797AM23
RA File Number	05AX04000858 AM23
Licence No and Date	0511013549/01/07/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.(NL); 1. Manufacturing process indicating whether the export item also contains Tobacco item, if so, details thereof. 2. Justification for using 2542 KGS of Boveda-62% in 867240 POUCHES of TENDU LEAF ROLLS and	

its wastage claimed.

3. Specific permission for manufacture TENDU LEAF ROLLS from state Government.

The case stands deferred to 22.09.2022.